

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the **31<sup>st</sup>** day of March **2010**.

**HON'BLE MR. S.N. SHUKLA, MEMBER- A**

**ORIGINAL APPLICATION NO. 516 OF 2005**

Jawahar Lal son of Shri Halkai, Resident of 63, Schoolpura, Prem Nagar, District Jhansi.

.....Applicant.

**VE R S U S**

1. Union of India through General Manager (N.C.R.), Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.
3. I.O.W (North Central Railway) Gwalior.

.....Respondents

Advocate for the applicant:

Sri R.K. Nigam

Advocate for the Respondents :

Sri H.A. Kumar

**O R D E R**

Heard Shri R.K. Nigam, learned counsel for the applicant and Shri H.A. Kumar, learned counsel for the respondents.

2. Learned counsel for the applicant states that in a similar and identical matter in the case of Basant Ram Vs. Union of India and Ors. (O.A No. 166/08) decided on 17.9.2009, this Tribunal has passed certain direction and this O.A can be disposed of on same term and condition.

Learned counsel for the applicant further states that though

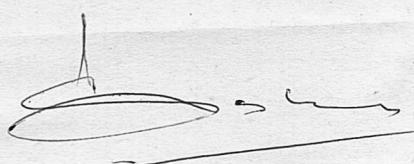


counter and rejoinder in the matter have already been exchanged and pleadings are complete yet, his grievance may be redressed if he is allowed to file a written/comprehensive representation before the Concerned Authority i.e. respondent NO. 2, who shall pass a reasoned and speaking within specified period.

3. Learned counsel for the respondents has no objection if such direction is given.

4. In view of the above, the applicant is allowed to file fresh representation before the Competent Authority within fifteen days of receipt of the order, if such representation is filed, the Competent Authority will decide the same and pass a reasoned and speaking order as per law/Rules within 3 months from the date of receipt of a certified copy of this order.

5. With the above directions, the O.A. is disposed of.



Member (A)

Manish/-